

Through Video Conference via Cisco WebEx.

CBI Case No. 68/2019

CBI v. Yogi Raj & Ors. (Sarvkalyan CGHS)

10.09.2020

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused Nos. 6 & 11 in person.

Accused No. 3 is reported to have expired.

Sh. Abhishek Prasad, counsel for accused Nos. 1 & 14.

Dr. Sushil Kumar Gupta, counsel for accused Nos. 2, 8, 10 & 15.

Sh. S. K. Bhatnagar, counsel for accused Nos. 5 & 9.

Sh. Bhavtosh Sharma, counsel for accused Nos. 6 & 7.

Sh. Syed Shoeb, counsel for accused No. 11.

Sh. Khazan Singh Tokas, proxy counsel for accused No. 12.

None has joined the proceedings on behalf of accused Nos. 4, 13 & 16. The matter is thus adjourned.

Re- list on **05.11.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/ 10.09.2020.